

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.5526-5527/2023

[Arising out of impugned final judgment and order dated 20-09-2022 in CC No. 5007/1990 21-09-2022 in CC No. 5008/1990 passed by the 3rd Additional Sessions Judge, Jammu (TADA/POTA) in case Challan/5007/1990 of RCI (8) 1990-SIU-V-REG and Challan/5008/1990 of RC7(S) 90-SIU-V-REG]

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

MOHD. YASIN MALIK & ORS.

Respondent(s)

(IA No. 277425/2024 - APPLICATION FOR MODIFICATION OF PARTY DETAILS /CHALLENGED JUDGEMENT DETAILS, IA No. 276695/2024 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 07-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :Mr. Mukesh Kumar Maroria, AOR
Ms. Srishti Mishra, Adv.
Mr. Anirudh Bhat, Adv.
Mr. Udai Khanna, Adv.
Mr. Rajat Nair, Adv.
Mr. Annam Venkatesh, Adv.

For Respondent(s) :Mr. M. A. Goni, Sr. Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Abdur Rahman Mallick, Adv.
Ms. Saltanat Goni, Adv.

Mr. Sahil Tagotra, AOR
Mr. Sujay Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Today passover is sought on behalf of the petitioner which cannot be granted.

List on 4th April, 2025 when presence of the first respondent shall be secured through video conference from the jail.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)